(4) oi section 26 of the Bengal Finance (Sales Tax) Act, 1941, a copy of Notification No. F. 4(45)/63-Fin-(E), dated the 24th October, 1963, publishing the Delhi Sales Tax (Amendment) Rules, 1963, issued by the Delhi Administration. [Placed in Library. See No. LT-2091/63.]

(i) THE EMPLOYEES' PROVIDENT FUNDS (TWENTIETH AMENDMENT) SCHEME, 1963

(ii) THE EMPLOYEES' PROVIDENT FUNDS (TWENTY-FIRST AMENDMENT) SCHEME, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): Madam, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour and Employment under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952:—

- (i) Notification G.S.R. No. 1873, dated the 23rd November, 1963, publishing the Em ployees' Provident Funds (Twentieth Amendment) Scheme, 1963.
- (ii) Notification G.S.R. No. 1345, dated the 28th November, 1963, publishing the Employees' Provident Funds (Twenty-first Amendment) Scheme, 1963.

[Placed in Library. See No. LT-2231/63 for (i) and (ii).]

NOTIFICATION UNDER THE EMPLO FEES' PROVIDENT FUNDS (AMENDMENT) ACT, 1963

SHRI C. R. PATTABHI RAMAN: Madam, I also beg to lay on the Table a copy of the Ministry of Labour and Employment Notification S.O. No. 3324, dated the 27th November, 1963 issued under sub-section (2) of sec-

tion 1 of the Employees' Provident Funds (Amendment) Act, 1963. [Placed in Library. *See* No. LT-2232y 63.]

on the Table

GOVERNMENT RESOLUTIONS ACCEPTING CENTRAL WAGE BOARDS' RECOMMENDATIONS FOR IRON ORE MINING AND LIMESTONE AND DOLOMITE MINING INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHBI RATANLAL KISHORILAL MALVIYA); Madarn, I beg to lay on the Table a copy each of the following Resolutions of the Ministry of Labour and Emploment: —

- (i) Resolution No. WB-2(36)/ 63 dated the 5fh February, 19C4, accepting the recommendations of the Central Wage Board for the Iron Ore Mining Industry.
- (ii) Resolution No. WB-2(37)/63, dated the 5th February, 1964, accepting the recommendations of the Central Wage Board for the Limestone and Dolomite Mining Industries.

[Placed in Library. See No. LT-2257/63 for (i) and (ii).]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS IN 1963-64

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Madam, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1963->64.

RESIGNATION OF MEMBERSHIP OF RAJYA SABHA BY PROF. R. D. SINHA DINKAR

THE DEPUTY CHAIRMAN: I have to inform Members that Prof. R. D.

Sinha Dinkar, a Member representing the State of Bihar, has resigned his seat in the Rajya Sabha with errect from the 26th January, 1964.

FURNISHING OF EXTRACTS FROM ATTENDANCE REGISTER OF RAJYA SABHA TO SESSIONS JUDGE, CUDDALORE

THE DEPUTY CHAIRMAN: I have also to inform Members that a request was received from the Sessions Judge, Cuddalore, for certified extracts from the Attendance Register from 1st March 1963 to 15th March 1963 in the Rajya Sabha showing the presence and attendance of Shri R. Gopala-krishnan a Member of Rajya Sabha. As the House was not in session when the said request was received, Chairman granted permission to send the relevant extracts from the Attendance Register duly certified, to the Sessions Judge to Cuddalore. The extracts were accordingly sent to the Sessions Judge on January 30, 1964.

REFERENCE TO DETENTION OF SHRI B. P. MAURYA, MEMBER, LOK SABHA

شری پیارے الل کریل دوطالب؟

(اتر پددیھ): سیدم دیاتی چیرسین جیسا که سدن کو معلوم ہے که یه پدشی همارے مولک ادهیکاروں سے تعلق رکھتا ہے اس لئے سیس اس هاوس کے دو سلت لوں گا آپ کی اجازت سے - شری ہی - پی - موریه جو که رپیلیکن پارٹی کے لیڈر چیس اور لوک سبھا کے صدیر هیس انہیں آپ کو یاد ہوگا که ۱۱ دسمبر ۱۹۹۳ع میں قرفتار کیا گیا تھا اور نیلی جیل

العاباد ميس ركها كيا تها - اب أن يو کئی قسم کے کیسیز چلائے جا هیں ۔ ابھی حال میں ان کا ترانسفو اله آباد سے علی کوھ جھل میں یہ نہایت حیرت کی بات مے كه انبيس كلةيمة پريزنرس سيل ميں ركها انهیں لوگوں کو رکھا جاتا ہے جن کیپیٹل پلشملت ملا ہوتا ہے یا میرے پاس ان کا ذاتی که انهین کلقیمت پریزنرس سیل میں لاج کیا گیا ہے اور ان کے دوسوے ساتھی جو ھیں ان میں ایسے ساتھی ھیں جن کو پھانسی سزا ملی ہے اور وہ ان کے ساتھ رہ ھیں اور ان میں سے ایک ایسا جس پر ۲۰۲ میں مقدمة ھے اور چوتھے ساتھی ایسے که یاکل ههی - کیونکه هماری الده فكارون سے متعلق معامله لئے میں آنویبل منسٹر نے درخواست کروں کا که وہ اس بات کے تحقیقات کریں اور پته لکائیں که ایسا سلوک کیوں ان کے ساتھ کیا گیا ہے -کی استیت گورنملت جو هے وہ ان کے ساتھ دشملی تباہ رھی ہے مقدمے یکے بعد دیگرے ان کے اویر رهی هے - اس طرح کا سلوک یاولیملت کے معبو کے ساتھ باعث